GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 5789 TO BE ANSWERED ON 10.04.2017

HEALTH SAFETY SCHEME

5789. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has extended or proposes to extend the benefits under the ESIC and EPF for construction workers in a phased manner; and
- (b)if so, the details thereof along with the steps taken in this regard?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): The employees of construction agencies/offices of builders were already covered under section 1 (5) of the Employees' State Insurance (ESI) Act. With effect from 01.08.2015, the benefits of the ESI Scheme to the construction site workers located in the implemented areas have also been extended. Similarly, the Employees' Provident Fund & Miscellaneous Provisions (EPF & MP) Act, 1952 is applicable to all the establishments engaged in building and construction industry and employing 20 or more persons w.e.f. 31.10.1980.

Accordingly, the social security benefits under EPF & MP Act as well as ESI Act are admissible to construction workers.
